

THE HIGH COURT OF KERALA

H3-33142/2018

Kochi-682031

AUCTION NOTICE

Telephone No -2562436

5/07/2018

The below mentioned 28 numbers of Toyota Corolla Altis , petrol cars of the High Court will be auctioned in public in the High Court premises on 28/07/2018 (28 July 2018) at 11.30 a.m. If the date fixed for auction happens to be a holiday, the auction will be conducted on the next working day at the fixed time and place.

The details of the vehicles are as shown below

No	Model	Year	Vehicle No
Lot 1	ToyotaCorolla Altis	2009	KL07BK-4841
Lot 2	ToyotaCorolla Altis	2009	KL07BK-4854
Lot 3	ToyotaCorolla Altis	2009	KL07BK-7969
Lot 4	ToyotaCorolla Altis	2009	KL07BL-5096
Lot 5	ToyotaCorolla Altis	2009	KL07BK-4831
Lot 6	ToyotaCorolla Altis	2009	KL07BK-6895
Lot 7	ToyotaCorolla Altis	2009	KL07BK4820
Lot 8	ToyotaCorolla Altis	2009	KL07BK-7985
Lot 9	ToyotaCorolla Altis	2009	KL07BK-7982
Lot 10	ToyotaCorolla Altis	2009	KL07BK-7952
Lot 11	ToyotaCorolla Altis	2009	KL07BK-7966

No	Model	Year	Vehicle No
Lot 12	ToyotaCorolla Altis	2010	KL07BN-3464
Lot 13	ToyotaCorolla Altis	2010	KL07BN-3490
Lot 14	ToyotaCorolla Altis	2010	KL07BN-231
Lot 15	ToyotaCorolla Altis	2011	KL07BQ-916
Lot 16	ToyotaCorolla Altis	2011	KL07BR-640
Lot 17	ToyotaCorolla Altis	2011	KL07BQ-9369
Lot 18	ToyotaCorolla Altis	2011	KL07BR-507
Lot 19	ToyotaCorolla Altis	2011	KL07BQ-99
Lot 20	ToyotaCorolla Altis	2011	KL07BR-598
Lot 21	ToyotaCorolla Altis	2011	KL07BQ-9353
Lot 22	ToyotaCorolla Altis	2011	KL07BR-480
Lot 23	ToyotaCorolla Altis	2011	KL07BR-476
Lot 24	ToyotaCorolla Altis	2011	KL07BR-544
Lot 25	ToyotaCorolla Altis	2011	KL07BR-537
Lot 26	ToyotaCorolla Altis	2011	KL07BQ-9412

No	Model	Year	Vehicle No
Lot 27	ToyotaCorolla Altis	2011	KL07BR-494
Lot 28	ToyotaCorolla Altis	2011	KL07BQ-9402

Each vehicle will be considered as a single lot. The intending bidders can participate in the auction of each lot by remitting ₹3250/- (Rupees Three thousand two hundred and fifty only) as Earnest Money deposit for each lot. EMD should be remitted before 11.00 a.m on the day of auction in the Accounts Section(GI) of the High Court and the receipt of the same shall be produced at the time of auction.

The intending bidders should satisfy themselves about the condition of the vehicles put up for auction with the prior permission and no complaints will be entertained after the auction.

The intending bidders can have the choice to quote the bid amount in a sealed cover and hand it over to the Auctioning Officer prior to the commencement of the auction. The sealed covers containing quotations will be opened before finalising the auction.

The auction shall be fixed temporarily in favour of the person who has offered the highest bid for each lot in the auction or in the sealed cover, whichever is higher and the bidder shall deposit the amount in full inclusive of the bid amount and tax as per law, less the Earnest Money Deposit.

The EMD deposited by the bidders except the persons in whose favour the bid for each lot has confirmed shall be returned immediately after the auction. If more than one vehicle is confirmed in favour of a bidder, then such bidder has to remit GST at the rate of 18% for each extra vehicles confirmed, in his or her favour.

If the person in whose favour the auction has been confirmed fail to

deposit the bid amount within the time period, the earnest money deposited by him shall be forfeited and the persons in whose favour the auction has fixed shall be held responsible for loss if any, caused to the High Court on conducting the re-auction.

Vehicles sold at the auction shall on no account be retained in the office for long. In the event of failure to take delivery of the vehicles within 28 days from the date of auction, the vehicles may either be arranged to be re-auctioned or released to the original bidder himself on realisation of retaining fee. In the event of re-auction, the amount remitted by the successful bidder at the previous auction will be forfeited.

The officer conducting the auction shall have the authority to annul or invalidate the auction and also to postpone the auction without assigning any reasons.

The officer conducting the auction shall have the authority to take all sorts of decision in matters pertaining to the auction. The decisions thus rendered shall be final.



A. Shajahan
Registrar(Administration)

5/3/14

Copy to:

1. The Director of Public Relations, Trivandrum
2. The Public Relations Officer, High Court
3. The District Collector, Ernakulam
4. The Thahasildar, Kannayannur
5. The District Information Officer, Ernakulam
6. The Supdt of Vehicles, High Court
7. The File